

(b) There is no such provision under the Skill Loan Scheme.

(c) While there is no direct role of State Government envisaged under Skill Loan Scheme, however the state governments are expected to mobilize youth to take skill loans to overcome financial difficulties in undergoing skill training programmes.

Beggars in Maharashtra

2828. SHRI D.P. TRIPATHI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has any estimated population details of beggars in Maharashtra, used for preparation of integrated programme for rehabilitation of beggars during the Twelfth Five Year Plan;

(b) if so, the details thereof along with the States and Union Territories which have enacted anti-beggary laws, State-wise;

(c) whether the Union Government has taken any steps to assess the ground reality and for an effective implementation of the anti-beggary laws in States/Union Territories, if so, the details thereof and the outcome thereof; and

(d) the steps being taken for implementation of the proposed scheme?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) The Registrar General and Census Commissioner of India, has informed that according to the Census 2011, the number of beggars, vagrants etc. in the country including Maharashtra is 413670.

The State-wise details of total population of beggars, vagrants etc. is given in the Statement-I (*See below*).

(b) List of State/UTs which have enacted their own anti beggary legislation or adopted the legislation enacted by other States/UTs is given in the Statement-II (*See below*).

(c) and (d) Implementation of anti-beggary laws is responsibility of the respective State Governments. However, this Ministry held National Consultation Meeting with the representative of Central/State Governments, Non-Governmental Organizations, institutes and individual experts in the field of beggary to discuss the issues related to beggary. In these meetings, it was *inter-alia*, recommended to explore the feasibility of framing a Central Scheme for rehabilitation of beggars.

Statement-I*Total population of beggars, vagrants etc.*

India/State/UT	Persons	Males	Females
India	413670	221673	191997
Jammu and Kashmir	4134	2550	1584
Himachal Pradesh	809	504	305
Punjab	7939	5197	2742
Chandigarh	121	87	34
Uttarakhand	3320	2374	946
Haryana	8682	6504	2178
NCT of Delhi	2187	1343	844
Rajasthan	25853	15271	10582
Uttar Pradesh	65835	41859	23976
Bihar	29723	14842	14881
Sikkim	68	46	22
Arunachal Pradesh	114	59	55
Nagaland	124	65	59
Manipur	263	117	146
Mizoram	53	33	20
Tripura	1490	607	883
Meghalaya	396	172	224
Assam	22116	7269	14847
West Bengal	81244	33086	48158
Jharkhand	10819	5522	5297
Odisha	17965	9981	7984
Chhattisgarh	10198	4995	5203
Madhya Pradesh	28695	17506	11189

India/State/UT	Persons	Males	Females
Gujarat	13445	8549	4896
Daman and Diu	22	15	7
Dadra and Nagar Haveli	19	7	12
Maharashtra	24307	14020	10287
Andhra Pradesh	30218	16264	13954
Karnataka	12270	6436	5834
Goa	247	131	116
Lakshadweep	2	0	2
Kerala	4023	2397	1626
Tamil Nadu	6814	3789	3025
Puducherry	99	54	45
Andaman and Nicobar Islands	56	22	34

Statement-II*Existing State Anti-Beggary Laws*

Sl.No.	States/Union Territories	Legislation in Force
States		
1.	Andhra Pradesh	The Andhra Pradesh Prevention of Beggary Act, 1977
2.	Assam	The Assam Prevention of Begging Act, 1964
3.	Bihar	The Bihar Prevention of Begging Act, 1951
4.	Chhattisgarh	Adopted the Madhya Pradesh Bikshavirty Nivaran Adhiniyam, 1973
5.	Goa	The Goa, Daman & Diu Prevention of Begging Act, 1972
6.	Gujarat	Adopted the Bombay Prevention of Begging Act, 1959
7.	Haryana	The Haryana Prevention of Begging Act, 1971
8.	Himachal Pradesh	The Himachal Pradesh Prevention of Begging Act, 1979

Sl.No.	States/Union Territories	Legislation in Force
9.	Jammu and Kashmir	The J&K Prevention of Begging Act, 1960
10.	Jharkhand	Adopted the Bihar Prevention of Begging Act, 1951
11.	Karnataka	The Karnataka Prevention of Begging Act, 1975
12.	Kerala	The Kerala Prevention of Begging Act, 2006.
13.	Madhya Pradesh	Madhya Pradesh Bikshavirty Nivaran Adhiniyam, 1973
14.	Maharashtra	The Bombay Prevention of Begging Act, 1959
15.	Punjab	The Punjab Prevention of Begging Act, 1971
16.	Sikkim	The Sikkim Prohibition of Beggary Act, 2004
17.	Tamil Nadu	The Madras Prevention of Begging Act, 1945
18.	Uttar Pradesh	The Uttar Pradesh Prohibition of Begging Act, 1972
19.	Uttarakhand	Adopted the Uttar Pradesh Prohibition of Begging Act, 1972
20.	West Bengal	The West Bengal Vagrancy Act, 1943
Union Territories		
21.	Daman and Diu	The Goa, Daman & Diu Prevention of Begging Act, 1972
22.	Delhi	Adopted the Bombay Prevention of Begging Act, 1959

Scheme for students in Rajasthan

†2829.SHRI NARENDRA BUDANIA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of schemes being run for providing any type of aid to the students belonging to the weaker sections of the society, Scheduled Caste and OBC, the details thereof;

(b) the details of the amount fixed, allocated and utilized for such schemes in various States of country including Rajasthan in past one year and in current year; and

(c) the details of students who have been benefited from such schemes at present?

†Original notice of the question was received in Hindi.